

Item No.24

M.A. No.937/2003 IN
O.A. No.2224/2002

13.05.2003

Present : Shri Amit Anand, learned counsel for
applicant

Shri G.D. Durai, learned proxy counsel for
Shri V.S.R. Krishna, learned counsel for
respondents

MA 937/2003

We have heard Shri Amit Anand, learned counsel
for applicant.

2. This miscellaneous application has been filed
for revival of Contempt Petition 487/2002 in terms of
the order dated 25.11.2002. He has submitted that
Review Application No.292/2002 has been dismissed by
order dated 14.2.2003. Notice on MA was issued by
Tribunal's order dated 28.4.2003 but no reply has been
filed by respondents to the same.

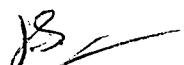
3. Noting the aforesaid orders of the Tribunal, MA
937/2003 is allowed.

CP 487/2002

Accordingly, we have heard Shri Amit Anand in CP
487/2002.

Issue notice to the alleged contemnors in CP
487/2002, returnable in four weeks. List on 23.7.2003.
Personal presence is exempted for the present.


(S.K. Agrawal)
Member (A)


(Smt. Lakshmi Swaminathan)
Vice Chairman (J)